

Supreme Court Judgments/Orders on Juvenile Delinquency
Note: Supreme Court Judgments are Available at <http://www.judis.nic.in>

Arnit Das Vs. State of Bihar

Crim Appeal No. 469 of 2000, Decide on May 09, 2000
2000(5) SCC 488; AIR 2000 SC 2264
(Note: Overruled by Pratap singh Vs. State of Jharkhand
2005 (3) SCC 551)

Bablov Pasi Vs. State of Jharkhand

Crime Appeal No. 1572 of 2008, Decided on Oct 03, 2008
2008 (3) SCC 133

Eerati Laxman Vs. State of Andhra Pradesh

Crim Appeal No. 139 of 2009, Decided on January 23, 2009
2009 (3) SCC 337

Pratap Singh Vs. State of Jharkhand

Crime Appeal No. 210 of 2005, Decided on February 02, 2005
2005 (3) SCC 551; AIR 2005 SC 2731

Ram Suresh Singh Vs. Prabat Singh alias Chhotu Singh & Ors.

Crime Appeal No. 909 of 2009, Decided on May 05, 2009
2009 (6) SCC 681

Sheela Barse Vs. Union of India

Writ Petition No. 1451 of 1985, Decided on August 05, 1986
1986 (3) SCC 596; AIR 1986 SC 1773

Supreme Court Legal Aid Committee Vs. Union of India

Writ Petition (Crim) No. 1451 of 1985, Decided on September 05, 1989
1989 (4) SCC 738, 740
1989 (2) SCC 325